

**NATIONAL COMPANY LAW TRIBUNAL
KOCHI BENCH**

CORAM: **SHRI SHYAM BABU GAUTAM** **TMT. T.KRISHNA VALLI**
 HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/149/KOB/2024 in CP(IBC)/38/KOB/2023
SECTION	SEC. 22(3) (a) IBC.
NAME OF PARTIES	COC V/S KIZHAKKEKARA KURIAKOSE JOSE (IRP) AND OTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	INDIA LAW.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

16 April 2024

ORDER

IA(IBC)/149/KOB/2024 in CP(IBC)/38/KOB/2023

Learned Counsel, Mr. Vinod P V appears on behalf of the Applicant.

This is an IA bearing No. 149/KOB/2024 filed by the Committee of Creditors ("COC") represented by State Bank of India, Stressed Assets Management Branch- (SAMB) under Section 22(3)(a) of IBC, 2016. In the said application, the Applicant has arrayed the IRP, Viz., Mr. Kizhakkekara Kuriakose Jose (R1) and the Corporate Debtor, Viz., M/s Jomer Properties and Investments Private Limited (R2) as respondent parties.

The report of the CoC states that in terms of CoC meeting held on 14.03.2024, the appointment of the IRP as RP has been approved.

The report of the CoC is discussed in detail and taken on record and the appointment of the Interim Resolution Professional, Mr Kizhakkekara Kuriakose Jose having Registration Number: IBBI/IPA-OO1/IPPOO445/2017-2018/ 10788 as the Resolution Professional of the Corporate Debtor is confirmed.

With the aforesaid observations, this IA(IBC)/149/KOB/2024 is **allowed and disposed of.**

Sd /-

SHYAM BABU GAUTAM
MEMBER (TECHNICAL)

Sd /-

T.KRISHNA VALLI
MEMBER (JUDICIAL)